(e) the action taken by the Government to remedy the situation ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (e) Proposals have been recieved from the Government of Kerala for assistance under various schemes. One such proposal is for assistance under Integrated Coir Development Project of Kerala Government. This proposal has been examined in the Ministry and sanction for release of Rs. 1.70 crores for ICDP of Kerala has been issued. Another proposal of the Kerala Government was for a one time special grant of Rs. 2 crores for funding towards distress purchase scheme sanctioned by Government of Kerala to clear the stocks of coir and coir products from the producing centres. The proposal was examined and it was found that Government does not have any budgetary provision for such financial assistance. However sanction for release of a loan of Rs. 80 lakhs to COIRFED, Kerala through the Coir Board has been issued for distress purchase of coir and coir products by re-appropriation from other Head of Account.

Another proposal of the Kerala Government was for release of Rs. 50 lakhs towards contribution to Kerala Coir Workers Welfare Fund Board. Sanction for release of this amount has already been issued by the Government.

## B.I.F.R.

131. SHRI AJOY MUKHOPADHYAY : SHRI BASU DEB ACHARIA : SHRI HARADHAN ROY : SHRI TARIT BARAN TOPDAR :

Will the Minister of FINANCE be pleased to state

- (a) whether the revival schemes sanctioned by the BIFR are not becoming effecting due to non-compliance with the provisions of the plan by the promoters such as Financial Institutions and Banks etc; and
- (b) if so, the steps taken by the Government to remedy the situation and to avoid delay in deciding the cases of sick public sector companies?
- THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that during the course of review of the implementation of the rehabilitation schemes sanctioned by it for the revival of sick industrial companies, certain instances of non compliance with the provisions of the rehabilitation schemes by the promoters, financial institutions and banks due to various reasons have been noticed.
- (b) BIFR has reported that monitoring agencies have been directed to send progress reports regarding the implementation of the rehabilitation schemes on time to enable the BIFR to initiate timely remedial measures, wherever necessary. It may also be added that in case of failure to comply with the provisions of a sanctioned scheme, BIFR has powers to invoke penal provision as provided under section 33 of the Sick Industrial Companies (Special Provisions) Act, 1985.

[Translation]

## Use of Hindi

- 132. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of LAW AND JUSTICE be pleased to state :
- (a) whether his ministry has modern gadgets installed such as computer, telex, teleprinting etc. which are in Roman Scirpt and these are being converted into bilingual;
- (b) if so, the manner in which these bilingual gadgets will be put into use by the Ministry;
- (c) the manner in which the use of Hindi will be promoted;
- (d) whether the Ministry has given exemption for use of Hindi to their offices located in Region 'A' where work has to be done cent percent in Hindi; and
  - (e) if so, the reasons for giving such an exemption?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) and (c) The officials of the Ministry are being encouraged to use these modern bilingual gadgets for their day-today official work so that the use of Hindi is promoted.

" No Sir.

(e) Does not arise.

## **Photo Identity Cards**

133. SHRI PANKAJ CHOWDHARY:
KUMARI UMA BHARATI:
JUSTICE GUMAN MAL LODHA:
SHRI SURENDRA YADAV.
DR. MAHADEEPAK SINGH SHAKYA:
PROF. PREM SINGH CHANDU MAJRA

Will the Minister of  $\,$  LAW AND JUSTICE be pleased to state :

- (a) the number of persons in the country issued photo Identity Cards so far State-wise;
- (b) the amount spent on issuing photo Identity Cards; and
- (c) the time by which photo Identity Cards are likely to be issued to all the eligible voters?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) A Statement is attached.

(b) The Central Government has, so far, released a sum of about Rs. 423 crore to various State Governments and Union Territories for the implementation of the scheme of photo identity cards: